

SHRI ATAL BIHARI VAJPAYEE (Balmampur) : It has to be agreed to by the House.

MR. SPEAKER : That motion is coming up before the House just now. Anyway, even if we assume that the House is not sitting till 7 p.m. and we did not provide for this, we can sit till 7 p.m. for this purpose ; we have been sitting till 7 p.m. or 7.30 p.m. ; therefore, I have no objection about that. We shall take up that discussion at 4 p.m. on Monday and go on till 7 p.m. or whatever it is.

Now, Papers to be Laid on the Table.

श्री योगेन्द्र शर्मा (बेगुसराय) : हम लोगों ने आज एक एडजर्नमेंट मोशन दिया था। वह बहुत ही गम्भीर मामले के बारे में था। बिहार में राजा रामगढ़ को मंत्री पद की आज शपथ दिलाई जा रही है...

MR. SPEAKER : However *gambhir* it may be, I am not going to answer these questions on the floor of the House.

श्री योगेन्द्र शर्मा : उनके खिलाफ कलकत्ता हाई कोर्ट का जजमेंट है। यह शुद्ध राजनीतिक आचरण और नैतिकता का प्रश्न है।

MR. SPEAKER : What the hon. Member is saying will not be noted down.

SHRI YOGENDRA SHARMA : **

MR. SPEAKER : The hon. Member should resume his seat. One hon. Member was good enough to come and discuss this with me in the Chamber. I did not want to mention the name, but Shri Madhu Limaye had come and discussed with me about the Raja of Ramgarh. I told him that there was the Assembly there in the State of Bihar, and they can censure the Minister or throw him out or throw out anybody and so on. So, I told him that this should not be made a precedent. Supposing some body gives notice about a Bengal Minister, am I to admit it here ? In that case, why are the State Assemblies needed ? If Members are going to raise such issues here, why should the State

Assemblies be there ? If I were to allow this, then I would have to allow in the case of Madras, Bengal, Punjab and so on. It is most unconstitutional. I think the hon. Member does not realise the implications of this. There is great danger if I were to allow it. If I allow it now, then every party may raise it about some Minister in some State, and I do not know where it will lead.

श्री योगेन्द्र शर्मा : यहां इस पर विचार नहीं होगा तो...

MR. SPEAKER : It looks as if I am wasting my breath. Reason does not seem to prevail upon the hon. Member. He does not seem to understand it. It is very unfortunate.

12.22 hrs.

PAPERS LAID ON THE TABLE

Annual Report of Indian Institute of Technology Kanpur.

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : I beg to lay on the Table a copy of the Annual Report of the Indian Institute of Technology, Kanpur, for the year 1967-68. [Placed in Library See No. LT-233/69]

Aircraft (Amendment) Rules

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : I beg to lay on the Table a copy of the Aircraft (Amendment) Rules, 1969, published in Notification No. G.S.R. 182 in Gazette of India dated the 1st February, 1969, under section 14-A of the Aircraft Act, 1934 together with an explanatory note. [Placed in Library. See No. LT-234/69.]

Arms (Amendment) Rules, Punjab Khadi and Village Industries Board (Reorganisation) Order and Notifications under All India Services Act.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : I beg to

**Not recorded.